

27

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 1175/95

Date of Order : 29.8.97

BETWEEN :

K.Sudarsana Rao

.. Applicant.

AND

1. The Sub-Divisional Officer,  
Phones, Eluru.
2. The Telecom Dist. Manager,  
W.G.Dist., Eluru.
3. The Director General, Telecom  
(reptg. Union of India),  
New Delhi.

.. Respondents.

---

Counsel for the Applicant

.. Mr.C.Suryanarayana

Counsel for the Respondents

.. Mr.K.Bhaskara Rao

---

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

---

Heard Mr.C.Suryanarayana, learned counsel for the applicant and Mr.K.Bhaskara Rao, learned standing counsel for the respondents.

2. The applicant was engaged as a casual labour w.e.f. 5-10-81. It is stated that he was brought on temporary status w.e.f. 1.10.89 by letter No.E/Ty.Sts/CM/89-90, dt. 31.3.90 (A-5) The applicant was given a notice No.X/SDOP-EIR/90-91, dt. 24.12.90 (A-6) to the effect that his name shall be removed from seniority list of casual mazdoor of Eluru Phones Sub-Division if he does not turn up for work as he was absent from 18.3.90. The

..2

.. 2 ..

The applicant submitted a representation on 3.1.95 (A-7) for condoning his absence and requesting the authorities to take him back to duty on humanitarian grounds. That representation was disposed of by letter No. X/SDOP-Eluru/94-95, dt. 5.1.95 (A-9) rejecting his request. Thereafter he further submitted another representation dt. 10.7.95 addressed to R-2 for taking him back to duty. He was informed by letter No. RE/04/CM.SG.I/ 93-94/Col.II/26, dt. 24.8.95 (A-11) that his representation dt. 10.7.95 and letter dt. 8.8.95 are returned and the same may be submitted through SDO (Phones) for further action.

3. This OA is filed for setting aside the letter dt. 24.12.90 whereby notice was issued for removal of his name from the seniority list and letter dt. 5.1.95 whereby he was informed that he cannot be taken on duty as his services were dispensed with from 24.1.91 and letter dt. 24.8.95 whereby he was asked to send his representation to R-2 through Assistant Engineer concerned and for a consequential direction to the respondents to take him back on duty with consequential benefits.

4. The case was heard for some time. The learned counsel for the applicant submitted that he will approach the General Manager Telecom who is now headquartered at Eluru for taking him back to duty and that this OA may be disposed of with a direction to entertain him and hear his request and dispose of the same in accordance with the law.

5. The learned counsel for the respondents submitted that such a direction may be given.

6. In view of the above, if the applicant approaches the higher authorities with the request for taking him back to



~~self  
status~~

TYPED BY  
SCANNED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

## THE HINDU SISTER LANGUAGE: M (4)

121

THE HONOURABLE SHRI B.S. GAIKAR, M.P. (M) (S)

Dated: 29.8.97

~~DRIVER~~/JUDGEMENT

~~M.I./R.A./G.A. NO.~~

in

D.A. NO. 1175/95

Admitted and Interim Directions  
Issued.

### Allowed

Disposed of with Directions

Dismissal

Dismissed as withdrawn

Digitized by srujanika@gmail.com

Ordered/Submitted

No order as to costs.

YLKR

II Court

